

S/L – 8
29/05/2026
Court. No. 2
S.Kundu
Vacation Bench

WPA 12201 of 2026

Deepak Jhyunjhunwala
Vs.
Kolkata Municipal Corporation & Ors.

Mr. Sandip Agarwal

...for the petitioner.

Ms. Tanushree Dasgupta

...for the KMC.

1. Affidavit of service filed today in Court on behalf of the petitioner is taken on record.
2. The case of the petitioner is that during the pendency of the appeal before the Municipal Building Tribunal being Appeal No. 118 of 2024 relating to the premises in the present case a demolition notice (date not visible) annexed at page 46 of the instant writ application has been issued by the respondent authorities.
3. Considering the fact that an appeal is pending before the Municipal Building Tribunal and the matter is sub-judice, the appeal fixed for hearing on 27th August, 2026. The demolition notice be stayed for a period of thirty days from the date of this order with liberty granted to the petitioner herein to pray for necessary relief in respect of the demolition notice before the Municipal Building Tribunal and the Tribunal shall be

at liberty to pass necessary order(s) in respect of the said notice in accordance with law.

4. The writ application stands disposed of.
5. Urgent Photostat certified copy of this order, if applied for, be given to the parties upon compliance with requisite formalities.

(Shampa Dutt (Paul), J.)